

been implementing a Border Area Development Programme (BADP) through the State Government of Assam in 28 identified blocks of 07 border districts of Assam. Formulation, finalization and approval of the schemes/projects under the BADP is the primary responsibility of the State Governments. An amount of Rs. 9175.63 lakh has been released to the Government of Assam under the Border Area Development Programme (BADP) during the last three years of which State Government has utilized Rs. 6053.15 lakh upto 31.12.2012. Year-wise break up of which is given below:

Year	Amount released to the State Government	Amount utilized by the State Government
2009-10	2395.62	2067.84
2010-11	4800.00	3004.81
2011-12	1980.01	950.50

The developmental activities taken up by the Government of Assam in border blocks are in various sectors namely (i) Road (ii) Education (iii) Social infrastructure (iv) Agricultural and allied sector (v) Health (vi) Power (vii) Security. Sector-wise break up of utilization of funds under BADP by the State of Assam during the last three years is given below:

Year	Road sector	Education	Social sector	Agricul- ture	Health	Power	Security	Misc.
2009-10	1465.92	297.30	374.50	-	5.27	-	221.27	31.27
2010-11	3314.52	377.03	490.32	122.50	60.00	28.06	241.00	166.57
2011-12	1208.00	173.00	155.00	112.00	-	-	205.00	127.01

State Government has also furnished the Annual Action Plan of BADP for the year 2012-13 of an amount of Rs. 3480.00 lakh which contains 218 schemes in various sectors as explained above. An amount of Rs. 598.09 lakh has been released to the Government of Assam after adjusting the amount of pending utilization certificates upto the year 2010-11 as on 2.11.2012.

Non-delivery of benefits of welfare scheme for disabled

1054. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that benefits of welfare schemes for disabled are not reaching real beneficiaries;
- (b) if so, whether Government has received any complaints/representations in this regard;
- (c) if so, the details thereof; and
- (d) the details of steps being taken by Government to ensure a better delivery mechanism of the welfare schemes meant for the disabled?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) The two major welfare schemes of the Department are (I) Deendayal Disabled Rehabilitation Scheme (DDRS) and (II) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP). While financial assistance under DDRS is provided to Non-governmental organizations for running various projects for the welfare of persons with disabilities, in case of ADIP Scheme, it is provided to Implementing Agencies for providing aids and appliances to persons with disabilities.

Release of funds under both the schemes are made on the recommendations of the State Government concerned containing satisfactory Inspection Report of the concerned NGO/Implementing Agency. The recommending authority also conducts test check of 5 to 10% beneficiaries of the previous grant released to the organization in case of ADIP scheme. Further funds are released on receipt of utilization certificate of the past releases.

Complaints of misuse of funds are investigated through enquiry/ investigation and further release of grant-in-aid is considered only on receipt of satisfactory inspection report. In case of misuse of funds, action is taken to recover the funds as per the provisions of Scheme.

- (d) The following mechanism is adopted to ensure a better delivery mechanism:
 - (i) The National Institutes under the Ministry and their Regional Centres and Composite Regional Centres have been allocated States/UTs for inspection, monitoring and guidance to the Grantee Organisations under the schemes.
 - (ii) The Bureau Heads and Divisional Heads have been designated as Nodal Officers for various, States/UTs for monitoring the implementation of various schemes of the Department.